

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 409
IB/240/ND/2023

IN THE MATTER OF:

Marius Risk Management Private Limited	...	Applicant
Versus		
Registrar of Companies	...	Respondent

Under Section 59 (IBC)

Order delivered on 15.07.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Adv. S. Shiva, Adv. Rishabh Singh for the Liquidator/Applicant
For the ROC	: Adv. Aakash Sharma

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. S. Shiva, Ld. Counsel for the Applicant/Liquidator is present physically. Mr. Aakash Sharma, Ld. Counsel for the ROC is present through VC and submitted that they already filed the report, however it is not on board. Let steps be taken to cure the defects, if any, and take necessary steps to upload the same on the DMS portal of this Tribunal. Further, the ROC is directed to serve a copy of the report on the Ld. Counsel for the Applicant/Liquidator. List this matter on **12.08.2024**.

-SD-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)